

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 30th March, 2026

G.S.R. 227(E).— In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Third Amendment) Rules, 2026.
(2) They shall come into force with effect from the 31st day of March, 2026 and shall apply in respect of returns filed for A.Y. 2026-27.
2. In the Income-tax Rules, 1962, in Appendix-II, for FORM ITR-2, the following FORM shall be substituted, namely:—

FORM	ITR-2	INDIAN INCOME TAX RETURN	Assessment Year			
		[For Individuals and HUFs not having income from profits and gains of business or profession] (Please see Rule 12 of the Income-tax Rules, 1962) (Please refer instructions)	2	0	2	6

Part A-GEN GENERAL

PERSONAL INFORMATION	(A1) First name	(A2) Middle name	(A3) Last name	(A4) PAN
	Addresses to be provided for communication purposes:			
	Primary Address: (A6a) Flat/Door/Block No. (A7a) Name of Premises/Building/Village (A8a) Road/Street/Post Office (A9a) Area/locality (A10a) Town/City/District (A11a) State (A12a) Country (A13a) PIN code/ZIP code.			
	Secondary Address: (A6b) Flat/Door/Block No. (A7b) Name of Premises/Building/Village (A8b) Road/Street/Post Office (A9b) Area/locality (A10b) Town/City/District (A11b) State (A12b) Country (A13b) PIN code/ZIP code.			
	Details to be provided for communication purposes:			
	(A16) Residential/Office Phone Number with STD code/ Primary Mobile No. of the taxpayer			(A17) Secondary Mobile No.
	(A18) Primary Email ID of the taxpayer			
	(A19) Secondary Email ID			
	(A20) (a1) Filed u/s (Tick) <input type="checkbox"/>			
	(a1ii) Or filed in response to notice u/s <input type="checkbox"/>			

FILING STATUS	(a2)	Do you wish to exercise the option u/s 115BAC(6) of Opting out of new tax regime? (default is "No") <input type="checkbox"/> Yes <input type="checkbox"/> No Note- For Opting out, option should be exercised along with the return of income filed u/s 139(1)	<input type="checkbox"/> 139(1)-On or before due date, <input type="checkbox"/> 139(4)-After due date, <input type="checkbox"/> 139(5)-Revised Return, <input type="checkbox"/> 92CD-Modified return, <input type="checkbox"/> 119(2)(b)-After condonation of delay
	(b)	Are you filing return of income under Seventh proviso to section 139(1) but otherwise not required to furnish return of income? - (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, please furnish following information [Note: To be filled only if a person is not required to furnish a return of income under section 139(1) but filing return of income due to fulfilling one or more conditions mentioned in the seventh proviso to section 139(1)]	<input type="checkbox"/> 139(9), <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153C
	(bi)	Have you deposited amount or aggregate of amounts exceeding Rs. 1 Crore in one or more current accounts during the previous year? (Yes/No)	Amount (Rs) (If Yes)
	(bii)	Have you incurred expenditure of an amount or aggregate of amount exceeding Rs. 2 lakhs for travel to a foreign country for yourself or for any other person? (Yes/No)	Amount (Rs) (If Yes)
	(biii)	Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh on consumption of electricity during the previous year? (Yes/No)	Amount (Rs) (If Yes)
	(biv)	Are you required to file a return as per other conditions prescribed under clause (iv) of seventh proviso to section 139(1) (If yes, please select the relevant condition from the drop-down menu)	(Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No
	(c)	If Revised/Defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)	/ /
	(d)	If filed, in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b) enter Unique Number/ Document Identification Number (DIN) and date of such Notice/Order, or if filed u/s 92CD, enter date of Advance Pricing Agreement	(Unique Number) / /
	(e)	Residential Status in India (for individuals) (Tick applicable option)	<p>A. Resident</p> <input type="checkbox"/> You were in India for 182 days or more during the previous year [section 6(1)(a)] <input type="checkbox"/> You were in India for 60 days or more during the previous year, and have been in India for 365 days or more within the 4 preceding years [section (6)(1)(c)] [where Explanation 1 is not applicable] <input type="checkbox"/> You are a citizen of India, who left India, for the purpose of employment, as a member of the crew of an Indian ship and were in India for 182 days or more during the previous year and 365 days or more within the preceding 4 years [Explanation 1(a) of section (6)(1)(c)] <input type="checkbox"/> You are a citizen of India or a person of Indian origin and have come on a visit to India during the previous year and were in India for a) 182 days or more during the previous year and 365 days or more within the preceding 4 years; or b) 120 days or more during the previous year and 365 days or more within the preceding 4 years if the total income, other than income from foreign sources, exceeds Rs. 15 lakh. [Explanation 1(b) of section (6)(1)(c)]
		B. Resident but not	<input type="checkbox"/> You have been a non-resident in India in 9 out of 10 preceding years [section 6(6)(a)] <input type="checkbox"/> You have been in India for 729 days or less during the 7 preceding years [section 6(6)(a)]

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule S		Details of Income from Salary			
SALARIES	Name of Employer	Nature of employer (Tick <input checked="" type="checkbox"/> (drop down to be provided)	TAN of Employer (mandatory if tax is deducted)		
	Address of employer	Town/City	State	PIN code/ ZIP code	
1	Gross Salary (1a + 1b + 1c + 1d + 1e + 1f)				1
	a	Salary as per section 17(1) (drop down to be provided)	1a		
	b	Value of perquisites as per section 17(2) (drop down to be provided)	1b		
	c	Profit in lieu of salary as per section 17(3) (drop down to be provided)	1c		
	d	Income from retirement benefit account maintained in a notified country u/s 89A (choose country from drop down menu)	1d		
	e	Income from retirement benefit account maintained in a country "other than notified country u/s 89A"	1e		
	f	Income taxable during the previous year on which relief u/s 89A was claimed in any earlier previous year.	1f		
(Add multiple rows for Gross Salary in case of more than one employer)					
2	Total Gross Salary (from all employers)				2
3	Less allowances to the extent exempt u/s 10 (drop down to be provided in e-filing utility) (Note: Ensure that it is included in Total Gross salary in (2) above)				3
3(a)	Less: Income claimed for relief from taxation u/s 89A				3a
4	Net Salary (2 - 3 - 3a)				4
5	Deduction u/s 16 (5a + 5b + 5c)				5
	a	Standard deduction u/s 16(ia)	5a		
	b	Entertainment allowance u/s 16(ii)	5b		
	c	Professional tax u/s 16(iii)	5c		
6	Income chargeable under the head 'Salaries' (4 - 5)				6

Schedule HP		Details Of Income From House Property (Drop down to be provided indicating ownership of property)					
HOUSE PROPERTY	1	Address of property 1	Town/ City	State	Country	PIN Code/ ZIP Code	
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)						
	Your percentage of share in the property (%) <input type="text"/>						
	Name of Co-owner(s)		PAN/Aadhaar No. of Co-owner(s)	Percentage Share in Property			
	I						
	II						
	/Tick <input checked="" type="checkbox"/> the applicable option]		Name(s) of Tenant(s) (if let out)	PAN/ Aadhaar No. of Tenant(s) (Please see note)	PAN/TAN/ Aadhaar No. of Tenant(s) (if TDS credit is claimed)		
	<input type="checkbox"/> Let out						
	<input type="checkbox"/> Self-occupied						
	<input type="checkbox"/> Deemed let out						
	a	Gross rent received or receivable or lettable value				1a	
	b	The amount of rent which cannot be realized		1b			
	c	Tax paid to local authorities		1c			
	d	Total (1b + 1c)		1d			
e	Annual value (1a - 1d) (nil if self-occupied etc. as per section 23(2) of the Act)				1e		
f	Annual value of the property owned (own percentage share x 1e)				1f		
g	30% of 1f		1g				
h	Interest payable on borrowed capital (Details are to be filled in the drop down to be provided in e-filing utility)		1h				

6		Amount deemed to be short term capital gains									
a		Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below									
	Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)					
				Previous year in which asset acquired/constructed	Amount utilised out of Capital Gains account						
	i	2023-24	54B								
	ii	2024-25	54B								
b		Amount deemed to be short term capital gains, other than at 'a'									
		Total amount deemed to be short term capital gains (aXi + aXii + b)								A6	
7		Pass Through Income/ Loss in the nature of Short Term Capital Gain, (Fill up schedule PTI) (A7a + A7b + A7c)								A7	
	a	Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable @ 20%		A7a							
	b	Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable @ 30%		A7b							
	c	Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable at applicable rates		A7c							
8		Amount of STCG included in A1 – A7 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA (Applicable for Non-Residents only)									
	Sl. No.	Amount of income	Item No. A1 to A7 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate (lower of (6) or (9))	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
	I										
	II										
a		Total amount of STCG claimed as not chargeable to tax in India as per DTAA								A8a	
b		Total amount of STCG claimed as chargeable to tax at special rates in India as per DTAA								A8b	
A(A)		Capital Loss on buy back of shares [Short Term 20% or 30% or applicable rate] (can be claimed only if respective Dividend income u/s 2(22)(f) is offered in 1a iii or sl.no.2d/2e of schedule OS)								A(A)	
9		Total Short-term Capital Gain (A1e+ A2e+ A3a+ A3b+ A4e+ A5e+A6 + A7 - A8a + A(A))								A9	
B		Long-term capital gain (LTCG) (Sub-items, 4, 5, 6 & 7 are not applicable for residents)									
Long-term Capital Gains	1		From sale of land or building or both (fill up details separately for each property from a to f)								
	Date of purchase/ acquisition DD/MM/YYYY				Date of sale/transfer DD/MM/YYYY						
	a	i	Full value of consideration received/receivable				ai				
		ii	Value of property as per stamp valuation authority				aii				
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]				aiii				
	b		Deductions under section 48								
		i	Cost of acquisition without indexation				bi				
		ii	Cost of acquisition with indexation (Applicable only for: Residents for computational purposes under second proviso to section 112(1)(a) where acquisition is before 23rd July 2024)				bii				
	iib	Total cost of improvement									

		iv	Total (bi + bii +biii)	biv					
		c	Balance (2a – biv)	2c					
		d	Deduction under sections 54F (Specify details in item D below)	2d					
		e	Long-term Capital Gains on assets at B3 above where transfer was (2c – 2d)				B2e		
3	From sale of equity share in a company or unit of equity-oriented fund or unit of a business trust on which STT is paid under section 112A								
		a	LTCG u/s 112A (column 14 of Schedule 112A)	3a					
		b	Deduction under sections 54F (Specify details in item D below)	3b					
		c	Long-term Capital Gains on sale of capital assets at B3 above (3a – 3b)				B3c		
4	For NON-RESIDENTS- from sale of unlisted shares or listed debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)								
		a	LTCG computed without indexation benefit in respect of unlisted shares or listed debentures	4a					
		b	Deduction under sections 54F (Specify details in item D below)	4b					
		c	LTCG on unlisted shares or listed debentures (4a-4b)				B4c		
5	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec. 115AD (other than securities referred to in section 112A for which column B6 is to be filled up)								
		a	i In case securities sold include shares of a company other than quoted shares, enter the following details						
			a	Full value of consideration received/receivable in respect of unquoted shares	ia				
			b	Fair market value of unquoted shares determined in the prescribed manner	ib				
			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic				
			ii	Full value of consideration in respect of securities other than unquoted shares	a ii				
			iii	Total (ic + ii)	a iii				
		b	Deductions under section 48						
			i	Cost of acquisition without indexation	bi				
			ii	Cost of improvement without indexation	bii				
			iii	Expenditure wholly and exclusively in connection with transfer	biii				
			iv	Total (bi + bii +biii)	biv				
		c	Balance(aiii – biv)				5c		
		d	Deduction under sections 54F (Specify details in item D below)				5d		
		e	Long-term Capital Gains on assets at 5 above in case of NON-RESIDENT (6c - 6d)				B5e		
6	For FII/ FPI (NON-RESIDENTS) - From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A read with section 115AD								
		a	LTCG u/s 112A (column 14 of Schedule 115AD(1)(b)(iii) proviso)	6a					
		b	Deduction under section 54F (Specify details in item D below)				6b		
		c	Long-term Capital Gains on sale of capital assets at B6 (6a – 6b)				B6c		
7	From sale of foreign exchange asset by NON-RESIDENT INDIAN (If opted under chapter XII-A)								

	a	LTCG on sale of foreign exchange asset (as per section 115F) (computed without indexation)		7a			
	b	Less deduction under section 115F (Specify details in item D below)		7b			
	c	Balance LTCG on sale of foreign exchange asset (7a – 7b)				B7c	
	8	From sale of assets where B1 to B7 above are not applicable					
	a	i	In case assets sold include shares of a company other than quoted shares, enter the following details				
		a	Full value of consideration received/receivable in respect of unquoted shares	ia			
		b	Fair market value of unquoted shares determined in the prescribed manner	ib			
		c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic			
		ii	Full value of consideration in respect of assets other than unquoted shares	aii			
		iii	Total (ic + ii)	aiii			
	b	Deductions under section 48					
		i	Cost of acquisition without indexation	bi			
		ii	Cost of improvement without indexation	bii			
		iii	Expenditure wholly and exclusively in connection with transfer	biii			
		iv	Total (bi + bii + biii)	biv			
	c	Balance (aiii – biv)			8c		
	d	Deduction under sections 54F (Specify details in item D below)			8d		
	e	Long-term Capital Gains on assets at B8 above (8c – 8d)			B8e		
	9	Amount deemed to be long-term capital gains					
	a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below					
		Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	Previous year in which asset acquired/constructed	Amount utilised out of Capital Gains account	Amount not used for new asset or remained unutilized in Capital gains account (X)
		i	2022-23	54/54F			
		ii	2023-24	54/54B/54F			
		iii	2024-25	54/54B/ 54F			
	b	Amount deemed to be long-term capital gains, other than at 'a'.					
		Total amount deemed to be long-term capital gains (aXi + aXii + aXiii + b)				B9	
	10	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, (Fill up schedule PTI) (B10a1+ B10a2)					B10
		a1	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeable @ 12.5% u/s 112A			B10a1	
		a2	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeable @ 12.5% other than u/s 112A			B10a2	

11	Amount of LTCG included in B1- B10 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA (Applicable for Non-Residents only)												
	Sl. No.	Amount of income	Item No. B1 to B10 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty <i>(Enter NIL, if not chargeable)</i>	Whether TRC obtained <i>(Y/N)</i>	Section of I.T. Act	Rate as per I.T. Act	Applicable rate <i>[lower of (6) or (9)]</i>			
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			
	I												
	II												
	a	Total amount of LTCG claimed as not chargeable to tax as per DTAA										B11a	
	b	Total amount of LTCG claimed as chargeable to tax at special rates as per DTAA										B11b	
	B(A)	Capital Loss on buy back of shares [Long term 12.5%] (can be claimed only if respective Dividend income u/s 2(22)(f) is offered in 1a iii or sl.no.2d/2e of schedule OS)										B(A)	
	12	Total long term capital gain chargeable under I.T. Act (B1g+B2e+B3c+B4c+B5e+B6c+B7c+ B8e+B9+ B10-B11a+B(A))										B12	
	C1	Sum of Capital Gain Incomes (8ii +8iii + 8iv +8v + 8vi + 8vii of table E below)										C1	
	C2	Income from transfer of Virtual Digital Assets (Col. 7 of Schedule VDA)										C2	
C3	Income chargeable under the head "CAPITAL GAINS" (C1 + C2)									C3			
D	Information about deduction claimed against Capital Gains												
1	In case of deduction u/s 54/54B/54EC/54F/115F give following details												
	a	Deduction claimed u/s 54											
	i	Date of transfer of original asset				ai	dd/mm/yyyy						
	ii	Cost of new residential house				aii							
	iii	Date of purchase/construction of new residential house				aiii	dd/mm/yyyy						
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				aiv							
		(iva) Date of deposit		(ivb) Account number								(ivc) IFS code	
		dd/mm/yyyy											
	v	Amount of deduction claimed				av							
	b	Deduction claimed u/s 54B											
	i	Date of transfer of original asset				bi	dd/mm/yyyy						
	ii	Cost of new agricultural land				bii							
	iii	Date of purchase of new agricultural land				biii	dd/mm/yyyy						
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				biv							
		(iva) Date of deposit		(ivb) Account number								(ivc) IFS code	
		dd/mm/yyyy											
	v	Amount of deduction claimed				bv							
	c	Deduction claimed u/s 54EC											
	i	Date of transfer of original asset				ci	dd/mm/yyyy						
	ii	Amount invested in specified/notified bonds <i>(Not exceeding fifty lakh rupees)</i>				cii							
	iii	Date of investment				ciii	dd/mm/yyyy						
	iv	Amount of deduction claimed				civ							
	d	Deduction claimed u/s 54F											
	i	Date of transfer of original asset				di	dd/mm/yyyy						
	ii	Cost of new residential house				dii							
	iii	Date of purchase/construction of new residential house				diii	dd/mm/yyyy						
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				div							
		(iva) Date of deposit		(ivb) Account number								(ivc) IFS code	
		dd/mm/yyyy											
	v	Amount of deduction claimed				dv							
	e	Deduction claimed u/s 115F (for Non-Resident Indians)											
	i	Date of transfer of original foreign exchange asset				e i	dd/mm/yyyy						
		Amount invested in new specified asset or savings certificate											
Date of investment													
Amount of deduction claimed													
f	Total deduction claimed (1a + 1b + 1c + 1d + 1e)				f								

E Set-off of current year capital losses with current year capital gains (excluding amounts included in A8a & B12a which is not chargeable under DTAA)									
Sl.	Type of Capital Gain	Capital Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss				Long term capital loss		Current year's capital gains remaining after set off (8=1-2-3-4-5-6-7-)
			20%	30%	applicable rate	DTA A rates	12.50%	DTA A rates	
			1	2	3	4	5	6	
i	Capital Loss to be set off		$(A2e^* + A3a^* + A7a^* + A(A))$	$(A4e^* + A7b^* + A(A))$	$(A1e^* + A3b^* + A5e^* + A6^* + A7c^* + A(A))$	A8b	$(B1g^* + B2e^* + B3c^* + B4c^* + B5e^* + B6c^* + B7c^* + B8e^* + B9^* + B10a1^* + B10a2^* + B(A))$	B11b	
	(Fill this row only if computed figure is negative)								
ii	20%	$(A2e^* + A3a^* + A7a^* + A(A))$							
iii	30%	$(A4e^* + A7b^* + A(A))$							
iv	applicable rate	$(A1e^* + A3b^* + A5e^* + A6^* + A7c^* + A(A))$							
v	DTAA rates	A8b							
vi	12.50%	$(B1g^* + B2e^* + B3c^* + B4c^* + B5e^* + B6c^* + B7c^* + B8e^* + B9^* + B10a1^* + B10a2^* + B(A))$							
vii	DTAA rates	B11b							
viii	Total loss set off (ii + iii + iv + v + vi + vii)								
ix	Loss remaining after set off (i - viii)								
The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A7) is after setoff with similar securities and as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.									
The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B10) is after setoff with similar securities and as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.									

F Information about accrual/receipt of capital gain						
	Type of Capital gain / Date	Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)
1.	Short-term capital gains taxable at the rate of 20% <i>Enter value from item 3iii of schedule BFLA, if any.</i>					
2.	Short-term capital gains taxable at the rate of 30% <i>Enter value from item 3iv of schedule BFLA, if any.</i>					
3.	Short-term capital gains taxable at applicable rates <i>Enter value from item 3v of schedule BFLA, if any.</i>					
4.	Short-term capital gains taxable at DTAA rates <i>Enter value from item 3vi of schedule BFLA, if any.</i>					
5.	Long- term capital gains taxable at the rate of 12.5% <i>Enter value from item 3vii of schedule BFLA, if any.</i>					
6.	Long- term capital gains taxable at the rate DTAA rates <i>Enter value from item 3viii of schedule BFLA, if any.</i>					
7.	Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% <i>Enter value from item 16 of schedule SI, if any</i>					

NOTE ► Please include the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head

Schedule 112A From sale of equity share in a company or unit of equity-oriented fund or unit of a business trust on which STT is paid under section 112A															
Sl. No.	Share/ Unit Acquired (On or before / after 31 st Jan 2018)	Share/ Unit transferred (Before / on or After 23 rd July 2024)	ISIN Code	Name of the Share/ Unit	No. of Shares/ Units	Sale-price per Share/ Unit	Full Value of Consideration -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) - If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideration	Cost of acquisition with out indexation Higher of 8 and 9	Cost of acquisition	If the long-term capital asset was acquired before 01.02.2018, - Lower of 6 and 11	Fair Market Value per share/unit as on 31st January, 2018	Total Fair Market Value of capital asset as per section 55(2)(ac) - (4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Bal ance (6-13) Item 4 (a) of LTCG Schedule of ITR 2
(Col 1)	(Col 1a)	(Col 1b)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
1															
2															
3															
4															
Add Rows															
Total															

115AD(1)(b)(iii) proviso			For NON-RESIDENTS - From sale of equity share in a company or unit of equity-oriented fund or unit of a business trust on which STT is paid under section 112A rws 115AD(1)(b)(iii) proviso												
Sl. No.	Share/ Unit Acquired (On or before / after 31 st January 2018)	Share/ Unit transferred (Before or after 23 rd July 2024)	ISIN Code	Name of the Share/ Unit	No. of Shares/ Units	Sale-price per Share/ Unit	Full Value of Consideration -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideration	Cost of acquisition with out indexation Higher of 8 and 9	Cost of acquisition	If the long-term capital asset was acquired before 01.02.2018 , Lower of 6 and 11	Fair Market Value per share/ unit as on 31st January,2018	Total Fair Market Value of capital asset as per section 55(2)(ac) - (4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balance (6-13) Item 7 (a) of LT CG Schedule of ITR 2
(Col 1)	(Col 1a)	(Col 1b)	(Col 12)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
1															
2															
3															
4															
Add Rows															
Total															

Schedule VDA	Income from transfer of Virtual Digital Assets (Note: Details of every transaction are to be filled, wherein every 'transfer' is a transaction)					
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 - Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
Total (Sum of all Positive Incomes of Capital Gain in Col. 7)						(Item No. C2 of Schedule CG)

Schedule OS		Income from Other Sources				
OTHER SOURCES	1	Gross income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)			1	
	a	Dividends, Gross (ai+aii+aiii)			1a	
		i	Dividend income other than (ii) and (iii)	ai		
		ii	Dividend income u/s 2(22)(e)	aii		
		iii	Dividend income u/s 2(22)(f)	aiii		
	b	Interest, Gross (bi + bii + biii + biv+ bv + bvi + bvii + bviii + bix)			1b	
		i	From Savings Bank	bi		
		ii	From Deposits (Bank/ Post Office/ Co-operative) Society/)	bii		
		iii	From Income-tax Refund	biii		
		iv	In the nature of Pass through income/ loss	biv		
		v	Interest accrued on contributions to provident fund to the extent taxable as per first proviso to section 10(11)	bv		
		vi	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(11)	bvi		
		vii	Interest accrued on contributions to provident fund to the extent taxable as per first proviso to section 10(12)	bvii		
		viii	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(12)	bviii		
		ix	Others including interest from Companies, NBFCs & HFCs	bix		
	c	Rental income from machinery, plants, buildings, etc., Gross			1c	
	d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)			1d	
		i	Aggregate value of sum of money received without consideration	di		
		ii	In case immovable property is received without consideration, stamp duty value of property	dii		
		iii	In case immovable property is received for inadequate consideration stamp duty value of property in excess of such consideration	diii		
		iv	In case any other property is received without consideration, fair market value of property	div		
		v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration	dv		
	e	Any other income (please specify nature)			1e	
	Sl. No.	Nature				Amount
1	Family Pension					
2	Income from retirement benefit account maintained in a notified country u/s 89A (choose country from drop down menu)					
3	Income from retirement benefit account maintained in a country "other than notified country u/s 89A"					

4	Income taxable during the previous year on which relief u/s 89A was claimed in any earlier previous year.					
	5 Any specified sum received by a unit holder from a business trust during the previous year referred to in section 56(2)(xii)					
	6 Any sum received, including the amount allocated by way of bonus, at any time during a previous year, under a life insurance policy referred to in section 56(2)(xiii)					
	Rows can be added as required					
	2 Income chargeable at special rates (2ai+2aii+ 2b+ 2c+ 2d + 2e +2f elements related to Sl. No.1)				2	
	ai Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB				2ai	
	aai Income by way of winnings from online games chargeable u/s 115BBJ				2aai	
	b Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)				2b	
i		Cash credits u/s 68		bi		
ii		Unexplained investments u/s 69		bii		
iii		Unexplained money etc. u/s 69A		biii		
iv		Undisclosed investments etc. u/s 69B		biv		
v		Unexplained expenditure etc. u/s 69C		bv		
vi		Amount borrowed or repaid on hundi u/s 69D		bvi		
c Accumulated balance of recognised provident fund taxable u/s 111				2c		
S.No.		Assessment Year		Income benefit		
				Tax benefit		
(i)		(ii)		(iii)		
				(iv)		
d Any other income chargeable at special rate (total of di to dxx)				2d		
i		Dividends received by non-resident (not being company) or foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)		di		
ia		Dividend received by non-resident (not being company) or foreign company from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA, chargeable under proviso to section 115A(1)(a)(A)		dia		
ii		Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)		dii		
iii		Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)		diii		
iv		Interest referred to in section 194LC(1) - chargeable u/s 115A(1)(a)(iia) @ 5%		div		
v		Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)		dv		
vi		Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)		dvi		
vii		Income from units of UTI or other Mutual Funds specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)		dvii		
viii		Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b)(A) & 115A(1)(b)(B)		dviii		

	ix	Income by way of interest on bonds purchased in foreign currency by non-residents - chargeable u/s 115AC			dxix						
	x	Income by way of Dividend on GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC			dx						
	xi	Income by way of dividends from GDRs purchased in foreign currency by residents - chargeable u/s 115ACA			dxix						
	xii	Income (other than dividend) received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)			dxix						
	xiii	Income by way of interest received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i)			dxix						
	xiv	Income received by non-residents sportsmen or sports associations chargeable u/s 115BBA			dxix						
	xv	Donations in certain cases chargeable u/s 115BBC			dxix						
	xvi	Interest referred to in Proviso to section 194LC(1) - chargeable u/s 115A(1)(a)(iaa) @ 4%			dxix						
	xvii	Income by way of royalty from patent developed and registered in India - chargeable u/s 115BBF			dxix						
	xviii	Income by way of transfer of carbon credits - chargeable u/s 115BBG			dxix						
	xix	Investment Income of a Non-Resident Indian - chargeable u/s 115E			dxix						
	xx	Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)			dxix						
	xxi	Income received by non-resident as referred in second proviso to section 194LC(1) - chargeable u/s 115A(1)(a)(iaa) @ 9%			dxix						
e	Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided)										2e
f	Amount included in 1 and 2 above, which is claimed as chargeable at special rates in India as per DTAA (total of column (2) of table below) (Applicable for Non-Residents only)										2f
	Sl. No.	Amount of income	Item No.1 ai, 1a(iii), 1b to 2 in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
	I										
	II										
3	Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b & 2d)										
	ai	Expenses / Deductions other than "aii" (in case other than family pension)			3ai						
	aii	Interest expenditure on dividend u/s 57(i) (available only if income offered in 1a(i) and / or 1a(ii))			3aii						
	aiia	Eligible Interest expenditure u/s 57(1) – Computed Amount			3aiia						
	aiii	Deduction u/s. 57(ia) (in case of family pension only)			3aiii						

	b	Depreciation (available only if income offered in 1c of Schedule OS)		3b				
	c	Total		3c				
4	Amounts not deductible u/s 58						4	
5	Profits chargeable to tax u/s 59						5	
5a	Income claimed for relief from taxation u/s 89A						5a	
6	Net Income from other sources chargeable at normal applicable rates (1(after reducing income related to DTAA portion) – 3 + 4 + 5-5a) (If negative take the figure to 3i of schedule CYLA)						6	
7	Income from other sources (other than from owning race horses) (2 + 6) (enter 6 as nil, if negative)						7	
8	Income from the activity of owning and maintaining race horses							
	a	Receipts		8a				
	b	Deductions under section 57 in relation to receipts at 8a only		8b				
	c	Amounts not deductible u/s 58		8c				
	d	Profits chargeable to tax u/s 59		8d				
	e	Balance (8a - 8b + 8c + 8d) (if negative take the figure to 6xii of Schedule CFL)				8e		
9	Income under the head “Income from Other Sources” (7 + 8e) (take 8e as nil if negative)						9	
10	Information about accrual/receipt of income from Other Sources							
	S.No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3	
			(i)	(ii)	(iii)	(iv)	(v)	
	1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)						
	2	Income by way of winnings from online games u/s 115BBJ						
	3a	Dividend Income referred in Sl. No. 1a(i)						
	3b	Dividend Income referred in Sl. No. 1a(iii)						
	4	Dividend Income u/s 115A(1)(a)(i) other than as per proviso to sec 115A(1)(a)(A) @ 20% (Including PTI Income)						
	5	Dividend income under proviso to section 115A(1)(a)(A) @ 10% (Including PTI Income)						
	6	Dividend Income u/s 115AC @ 10%						

	7	Dividend Income u/s 115ACA (1)(a) @ 10% (Including PTI Income)					
	8	Dividend Income of FII (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income)					
	9	Dividend income chargeable at DTAA Rates					
	10	Income from retirement benefit account maintained in a notified country u/s 89A (Taxable portion after reducing relief u/s 89A)					

NOTE ▶

Please include the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head.

Schedule CYLA		Details of Income after Set off of Current Year Losses			
Sl. No.	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Net loss from Other sources chargeable at normal applicable rates (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
		1	2	3	4=1-2-3
i	Loss to be set off (Fill this row only if computed figure is negative)	→	(3 of Schedule HP)	(6 of Schedule-OS)	
ii	Salaries	(6 of Schedule S)			
iii	House property	(3 of Schedule HP)			
iv	Short-term capital gain taxable @ 20%	(8ii of item E of Schedule CG)			
v	Short-term capital gain taxable @ 30%	(8iii of item E of Schedule CG)			
vi	Short-term capital gain taxable at applicable rates	(8iv of item E of Schedule CG)			
vii	Short-term capital gain taxable at special rates in India as per DTAA	(8v of item E of Schedule CG)			
viii	Long term capital gain taxable @ 12.5%	(8vi of item E of Schedule CG)			
ix	Long term capital gains taxable at special rates in India as per DTAA	(8vii of item E of Schedule CG)			
x	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)			
xi	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)			
xii	Income from other sources taxable at special rates in India as per DTAA	(2f of Schedule OS)			
xiii	Total loss set off (ii + iii + iv + v + vi + vii + viii + ix + x + xi + xii)				

CURRENT YEAR LOSS ADJUSTMENT

xiv	Loss remaining after set-off (i – xiii)		
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Schedule BFLA		Details of Income after Set off of Brought Forward Losses of earlier years		
Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA)	Brought forward loss set off	Current year's income remaining after set off
		1	2	3
i	Salaries	(4ii of schedule CYLA)		
ii	House property	(4iii of schedule CYLA)	(B/f house property loss)	
iii	Short-term capital gain taxable @ 20%	(4iv of schedule CYLA)	(B/f short-term capital loss)	
iv	Short-term capital gain taxable @ 30%	(4v of schedule CYLA)	(B/f short-term capital loss)	
v	Short-term capital gain taxable at applicable rates	(4vi of schedule CYLA)	(B/f short-term capital loss)	
vi	Short-term capital gain taxable at special rates in India as per DTAA	(4vii of schedule CYLA)	(B/f short-term capital loss)	
vii	Long-term capital gain taxable @ 12.5%	(4viii of schedule CYLA)	(B/f short-term or long-term capital loss)	
viii	Long term capital gains taxable at special rates in India as per DTAA	(4ix of schedule CYLA)	(B/f short-term or long-term capital loss)	
ix	Net income from other sources chargeable at normal applicable rates	(4x of schedule CYLA)		
x	Profit from owning and maintaining race horses	(4xi of schedule CYLA)	(B/f loss from horse races)	
xi	Income from other sources taxable at special rates in India as per DTAA	(4xii of Schedule CYLA)		
xii	Total of brought forward loss set off (2ii + 2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2x)			
xiii	Current year's income remaining after set off Total of (3i + 3ii + 3iii + 3iv + 3v + 3vi + 3vii + 3viii + 3ix + 3x + 3xi)			

Schedule CFL		CARRY FORWARD OF LOSS				
	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
	1	2	3	4	5	6
CARRY FORWARD OF LOSS	i	2018-19				
	ii	2019-20				
	iii	2020-21				
	iv	2021-22				
	v	2022-23				
	vi	2023-24				
	vii	2024-25				
	viii	2025-26				
	ix	Total of earlier year losses				
	x	Adjustment of above losses in Schedule BFLA		(2ii of Schedule BFLA)		(2x of Schedule BFLA)

	xi	2026-27 (Current year losses)		(2xv of Schedule CYLA)	(2ix+3ix+4ix+5ix) of item E of Schedule CG	(6ix+7ix) of item E of Schedule CG	(8e of Schedule OS, if -ve)
	xii	Total loss carried forward to future years					

Schedule VI-A		Deductions under Chapter VI-A						
TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments						
	a	80C (Details are to be filled in the drop down to be provided in e-filing utility)		b	80CCC (Details are to be filled in the drop down to be provided in e-filing utility)			
	c	80CCD(1) (Details are to be filled in the drop down to be provided in e-filing utility)		d	80CCD(1B) (Details are to be filled in the drop down to be provided in e-filing utility)			
	e	80CCD(2) (Details are to be filled in the drop down to be provided in e-filing utility)		f	80D (Details are to be filled in the drop down to be provided in e-filing utility)			
	g	80DD		h	80DDB (Details are to be filled in the drop down to be provided in e-filing utility)			
	i	80E (Details are to be filled in the drop down to be provided in e-filing utility)		j	80EE (Details are to be filled in the drop down to be provided in e-filing utility)			
	k	80EEA (Details are to be filled in the drop down to be provided in e-filing utility)		l	80EEB (Details are to be filled in the drop down to be provided in e-filing utility)			
	m	80G		n	80GG (Details are to be filled in the drop down to be provided in e-filing utility)			
	o	80GGA		p	80GGC			
	2	Part C, CA and D- Deduction in respect of certain incomes/other deduction						
	q	80QQB (Details are to be filled in the drop down to be provided in e-filing utility)		r	80RRB (Details are to be filled in the drop down to be provided in e-filing utility)			
	s	80TTA		t	80TTB			
	u	80U		ua	80CCH			
	ub	Any other deduction as per the e-filing utility (Details are to be filled in the drop down to be provided in e-filing utility)						
	v	Total deductions under Chapter VI-A (Total of a to ub)						v

Schedule 80G		Details of donations entitled for deduction under section 80G									
DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit									
		Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation	Transaction Reference number for UPI transfer or Cheque number/ IMPS/ NEFT/ RTGS	IFS code of Bank		
				Donation in cash	Donation in other mode	Total Donation					
	i										
	ii										
	iii			Total							
	B	Donations entitled for 50% deduction without qualifying limit									
		Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation	Transaction Reference number for UPI transfer or Cheque number/ IMPS/ NEFT/ RTGS	IFS code of Bank		
				Donation in cash	Donation in other mode	Total Donation					
	i										
	ii										
	iii			Total							
	C	Donations entitled for 100% deduction subject to qualifying limit									
		Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation	Transaction Reference number for UPI transfer or Cheque number/ IMPS/ NEFT/ RTGS	IFS code of Bank		
				Donation in cash	Donation in other mode	Total Donation					
	i										
	ii										
	iii			Total							
	D	Donations entitled for 50% deduction subject to qualifying limit									
		Name and address of Donee	PAN of Donee	ARN (Donation Reference Number)	Amount of donation			Eligible Amount of donation	Transaction Reference number for UPI transfer or Cheque number/ IMPS/ NEFT/ RTGS	IFS code of Bank	
	Donation in cash				Donation in other mode	Total Donation					
i											
ii											
iii	Total										
E	Total donations (Aiii + Biii + Ciii + Diii)										

Schedule 80GGA		Details of donations for scientific research or rural development				
S. No.	Relevant clause under which deduction is claimed (<i>drop down to be provided</i>)	Name and address of Donee	PAN of Donee	Amount of donation		Eligible Amount of donation

				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
		Total donation					

Schedule 80GGC		Details of contributions made to political parties							
S. No.	Date	Amount of contribution			Eligible amount of contribution	Name of the political party	PAN of political party	Transaction Reference number for UPI transfer or Cheque number/IMPS/ NEFT/ RTGS	IFS code of Bank
		Contribution in cash	Contribution in other mode	Total Contribution					
	i								
	(add rows)								
	Total contribution								

Schedule 80DD		Details of deduction in respect of maintenance including medical treatment of a dependent who is a person with disability						
Nature of disability	Type of dependent	PAN of the dependent	Aadhaar of the dependent	Date of filing of Form 10IA	Ack. No. of Form 10IA filed	Form Ack. No. as per Rule 11A(2)(ii) (if applicable)	UDID Number (If available)	Amount
1. Dependent person with disability 2. Dependent person with severe disability	1. Spouse 2. Son 3. Daughter 4. Father 5. Mother 6. Brother 7. Sister 8. Member of the HUF (in case of HUF)							

Schedule 80U		Details of deduction in case of a person with disability			
Nature of disability	Date of filing of Form 10IA	Ack. No. of Form 10IA filed	Form Ack. No. as per Rule 11A(2)(ii) (if applicable)	UDID Number (If available)	Amount
1. Self with disability 2. Self with severe disability					

Schedule AMT		Computation of Alternate Minimum Tax payable under section 115JC			
1	Total Income as per item 12 of PART-B-TI			1	
2	Adjustment as per section 115JC(2)				
a	Deduction claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"	2a			
3	Adjusted Total Income under section 115JC(1) (1+2a)			3	
4	Tax payable under section 115JC [18.5% of (3)] (if 3 is greater than Rs. 20 lakhs)			4	

Schedule AMTC		Computation of tax credit under section 115JD	
1	Tax under section 115JC in assessment year 2026-27 (1d of Part-B-TTI)		1

2	Tax under other provisions of the Act in assessment year 2026-27 (7 of Part-B-TTI)			2		
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]			3		
4	Utilization of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)					
	S. No.	Assessment Year (A)	AMT Credit		AMT Credit Utilized during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)
			Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)	
	i	2013-14				
	ii	2014-15				
	iii	2015-16				
	iv	2016-17				
	v	2017-18				
	vi	2018-19				
	vii	2019-20				
	viii	2020-21				
	ix	2021-22				
	x	2022-23				
	xi	2023-24				
	xii	2024-25				
	xiii	2025-26				
	xiv	Current AY (enter 1-2, if 1>2 else enter 0)				
	xv	Total				
5	Amount of tax credit under section 115JD utilized during the year [total of item No. 4 (C)]			5		
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]			6		

Schedule SPI		Income of specified persons (spouse, minor child etc.) includable in income of the assessee as per section 64							
Sl No	Name of person	PAN/ Aadhaar No. of person (optional)					Relationship	Amount (Rs)	Head of Income in which included
1									
2									
3									

Schedule SI						
Sl No	Section	<input checked="" type="checkbox"/>	Special rate (%)	Income (i)	Tax thereon (ii)	
1	111- Accumulated balance of recognized provident for prior years	<input type="checkbox"/>		(2ciii of Schedule OS)	(2civ of Schedule OS)	
2	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares units on which STT paid)	<input type="checkbox"/>	20	(part of 3iii of Schedule BFLA)		
3	115AD (STCG for FIIs on securities where STT not paid)	<input type="checkbox"/>	30	(3iv of Schedule BFLA)		
4	112(1) (LTCG on listed securities/ units)	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)		
5	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)		
6	115AC (LTCG for non-resident on bonds/GDR)	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)		
6a	115AC (Income by way of interest received by non-resident on bonds purchased in foreign currency)	<input type="checkbox"/>	10	(part of 2d of Schedule OS)		
6b	115AC (Income by way of Dividend received by non-resident from GDR purchased in foreign currency)	<input type="checkbox"/>	10	(part of 2d of Schedule OS)		
7	115ACA (LTCG for an employee of specified company on GDR)	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)		
8	115AD (LTCG for FIIs on securities)	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)		

9	115E (LTCG for non-resident Indian on foreign exchange asset)	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)
10	112 (LTCG on others) and tax thereon after taking into account Sl. no. B1h of Schedule CG, if any.	<input type="checkbox"/>	12.5 (as reduced by B1h of Schedule CG, if any)	(part of 3vii of Schedule BFLA)
11	112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid)	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)
12	STCG Chargeable at special rates in India as per DTAA			(part of 3vi of Schedule BFLA)
13	LTCG Chargeable at special rates in India as per DTAA			(part of 3viii of schedule BFLA)
14a	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30	(part of 2a(i) of Schedule OS)
14b	115BBJ (Winnings from online games)	<input type="checkbox"/>	30	(2aii of Schedule OS)
15	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	<input type="checkbox"/>	60	(2b of Schedule OS)
16	115BBH (Income from transfer of Virtual Digital Asset)	<input type="checkbox"/>	30	(C2 of Schedule CG)
17	115BBF (Tax on income from patent)	<input type="checkbox"/>	10	(part of 2d of Schedule OS)
18	115BBG (Tax on income from transfer of carbon credits)	<input type="checkbox"/>	10	(part of 2d of Schedule OS)
18a	115A(1)(b)(A) & 115A(1)(b)(B) (Income of a non-resident from Royalty & Fees for Technical Services)	<input type="checkbox"/>	20	(part of 2d of Schedule OS)
19	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	<input type="checkbox"/>		(part of 2d of Schedule OS)
20	Other source of income chargeable at special rates in India as per DTAA	<input type="checkbox"/>		(part of 3xi of Schedule BFLA)
21	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 20%	<input type="checkbox"/>	20	(part of 3iii of Schedule BFLA)
22	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	<input type="checkbox"/>	30	(part of 3iv of Schedule BFLA)
23	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 12.5% u/s 112A	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)
24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 12.5% under sections other than u/s 112A	<input type="checkbox"/>	12.5	(part of 3vii of Schedule BFLA)
25	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)	<input type="checkbox"/>		(2e of Schedule OS)
			Total	

Schedule EI Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)

EXEMPT INCOME	1	Interest income					1	
	2	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)			i		
		ii	Expenditure incurred on agriculture			ii		
		iii	Unabsorbed agricultural loss of previous eight assessment years			iii		
		iv	Net Agricultural income for the year (i – ii – iii) (enter nil if loss)			2		
		v	In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)					
		a	Name of district along with pin code in which agricultural land is located					
		b	Measurement of agricultural land in Acre					
		c	Whether the agricultural land is owned or held on lease (drop down to be provided)					
		d	Whether the agricultural land is irrigated or rain-fed (drop down to be provided)					
	3	Other exempt income (including exempt income of minor child)					3	
	4	Income claimed as not chargeable to tax as per DTAA (Applicable for Non-Residents only)						
		Sl. No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income	Whether TRC obtained (Y/N)
		I						
		II						
	III	Total Income from DTAA claimed as not chargeable to tax					4	
5	Pass through income claimed as not chargeable to tax (Schedule PTI)					5		
6	Total (1+2+3+4+5)					6		

Schedule PTI		Pass Through Income details from business trust or investment fund as per section 115U, 115UA and 115UB										
Sl.	Investment entity covered by section 115U/ 115UA/ 115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/ Loss (7-8)	TDS on such amount, if any			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			
PASS THROUGH INCOME	1.	(Dropdown to be provided)			I	House property						
					ii	Capital Gains						
					a	Short term						
					ai	Section 111A						
					aii	Others						
					b	Long term						
					bi	Section 112A						
					bii	Other than Section 112A						
					iii	Other Sources						
					A	Dividend						
					B	Others						
					iv	Income claimed to be exempt						
					a	u/s 10(23FBB)						
					b	u/s						
	c	u/s										
	2.					I	House property					
						ii	Capital Gains					
						a	Short term					
						ai	Section 111A					
						aii	Others					
b						Long term						
Bi						Section 112A						
Bii						Other than Section 112A						
iii						Other Sources						
a						Dividend						
B						Others						
iv						Income claimed to be exempt						
a						u/s 10(23FBB)						
b						u/s						
c						u/s						

Schedule FSI		Details of Income from outside India and tax relief (available only in case of resident)							
Sl.	Country Code (dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	Salary					
			ii	House Property					
			iii	Capital Gains					
			iv	Other sources					
				Total					
2			i	Salary					
			ii	House Property					
			iii	Capital Gains					

		iv	Other sources						
			Total						

Schedule TR		Summary of tax relief claimed for taxes paid outside India (available only in case of resident)							
1 Summary of Tax relief claimed									
Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)				Total tax relief available (total of (e) of Schedule FSI in respect of each country)		Tax Relief Claimed under section (specify 90, 90A or 91)	
(a)	(b)	(c)				(d)		(e)	
		Total							
2 Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) <i>(Part of total of 1(d))</i>						2			
3 Total Tax relief available in respect of country where DTAA is not applicable (section 91) <i>(Part of total of 1(d))</i>						3			
4 Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below						4		Yes/No	
a	Amount of tax refunded			b			Assessment year in which tax relief allowed in India		

Schedule FA		Details of Foreign Assets and Income from any source outside India										
DETAILS OF FOREIGN	A 1	Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2025										
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross interest paid/credited to the account during the period
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
	(i)											
	(ii)											
	A 2	Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2025										
Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross amount paid/credited to the account during the period <i>(drop down to be provided specifying nature of amount viz. interest/dividend/proceeds from sale or redemption of financial assets/ other income)</i>	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
	(i)											
	(ii)											
	A 3	Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the calendar year ending as on 31st December, 2025										
Sl No	Country name	Country code	Name of entity	Address of entity	ZIP code	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investment during the period	Closing value	Total gross amount paid/credited with respect to the holding during the period	Total gross proceeds from sale or redemption of investment during the period

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
(i)												
(ii)												
A Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2025												
Sl No	Country name	Country code	Name of financial institution in which insurance contract held	Address of financial institution	ZIP code	Date of contract	The cash value or surrender value of the contract	Total gross amount paid/credited with respect to the contract during the period				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)				
(i)												
(ii)												
B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2025												
Sl No	Country Name and code	ZIP Code	Nature of entity	Name and Address of the Entity	Nature of Interest-Direct/ Beneficial owner/ Beneficiary	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2)	2a	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
C Details of Immovable Property held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2025												
Sl No	Country Name and code	ZIP Code	Address of the Property	Ownership-Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2a	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
D Details of any other Capital Asset held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2025												
Sl No	Country Name and code	ZIP Code	Nature of Asset	Ownership-Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2025 and which has not been included in A to D above.												
Sl No	Name of the Institution in which the account is held	Addresses of the Institution	Country Name and Code	ZIP Code	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
(i)												
(ii)												
F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor												
Country Name	ZIP Code	Name and address of	Date since	Whether	If (8) is yes,	If (8) is yes, Income offered in this return						

Sl No	and code	Name and address of the trust	address of trustees	Name and address of Settlor	Beneficiaries	position held	income derived is taxable in your hands?	Income derived from the trust	Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(2a)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												

G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above

Sl No	Country Name and code	ZIP Code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return		
							Amount	Schedule where offered	Item number of schedule
(1)	(2)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
(i)									
(ii)									

NOTE ▶ In case of an individual, not being an Indian citizen, who is in India on a business, employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.

Schedule 5A		Information regarding apportionment of income between spouses governed by Portuguese Civil Code				
Schedule 5A	Name of the spouse					
	PAN/ Aadhaar No. of the					
	Heads of Income	Receipts under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse	
	(i)	(ii)	(iii)	(iv)	(v)	
	1	House Property				
	2	Capital gains				
3	Other sources					
4	Total					

Schedule AL		Assets and Liabilities at the end of the year (applicable in a case where total income exceeds Rs. 1 Crore.)			
DETAILS OF ASSETS AND LIABILITIES	A Details of immovable assets				
	Sl. No.	Description	Address	Pin code	Amount (cost) in Rs.
	(1)	(2)	(3)	(4)	(5)
	(i)				
	(ii)				
	B Details of movable assets				
	Sl. No.	Description			Amount (cost) in Rs.
	(1)	(2)			(3)
	(i)	Jewellery, bullion etc.			
	(ii)	Archaeological collections, drawings, painting, sculpture or any work of art			
	(iii)	Vehicles, yachts, boats and aircrafts			
	(iv)	Financial assets			Amount (cost) in Rs.
		(a)	Bank (including all deposits)		
		(b)	Shares and securities		
		(c)	Insurance policies		
	(d)	Loans and advances given			
	(e)	Cash in hand			
C	Liabilities in relation to Assets at (A + B)				

Schedule: Tax deferred on ESOP	Information related to Tax deferred - relatable to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC
PAN of the employer being an eligible startup	

DPIIT registration number of the employer								
Sl. No.	Assessment Year	Amount of Tax deferred brought forward	Has any of the following events occurred during the previous year relevant to current assessment year				Amount of tax payable in the current Assessment Year (to be populated from col. 3 or 4 as the case maybe)	Balance amount of tax deferred to be carried forward to the next Assessment years Col (3- 7)
			Such specified security or sweat equity shares were sold (i)Fully (ii)Partly (iii)Not sold Specify the date and amount of tax attributed to such sale out of Col 3 (Details to be provided as per utility)	Ceased to be the employee of the employer who allotted or transferred such specified security or sweat equity share? o Yes o No If yes, specify date	Forty-eight months have expired from the end of the relevant assessment year in which specified security or sweat equity shares referred to in the said *clause were allotted. If yes, specify date of allotment			
1	2	3	4	5	6	7	8	
1	2021-22	Sl. No. 8 of Schedule ESOP for last year			(To be enabled from AY 2027-28) (Payment to be made in FY 2026-27)			
2	2022-23	Sl. No. 8 of Schedule ESOP for last year						
3	2023-24	Sl. No. 8 of Schedule ESOP for last year						
4	2024-25	Sl. No. 8 of Schedule ESOP for last year						
5	2025-26	Sl. No. 8 of Schedule ESOP for last year						
6	2026-27	Sl. No. 8 of Schedule ESOP for last year						

PART-B

Part B – TI		Computation of total income	
TOTAL INCOME	1	Salaries (6 of Schedule S)	1
	2	Income from house property (3 of Schedule HP) (enter nil if loss)	2
	3	Capital gains	
	a	Short term	
	i	Short-term chargeable @ 20% (8ii of item E of schedule CG)	ai
	ii	Short-term chargeable @ 30% (8iii of item E of schedule CG)	aii
iii	Short-term chargeable at applicable rate (8iv of item E of schedule CG)	aiii	
iv	Short-term chargeable at special rates in India as per DTAA (8v of item E of Schedule CG)	aiv	

	v	Total Short-term (ai + aii + aiii + aiv) (enter nil if loss)	3av	
	b	Long-term		
	i	Long-term chargeable @ 12.5% (8vi of item E of schedule CG)	bi	
	ii	Long-term chargeable at special rates in India as per DTAA (8vii of item E of schedule CG)	bii	
	iii	Total Long-term (bi+ bii) (enter nil if loss)	3biii	
	c	Sum of Short-term/Long-term capital gains (3av + 3biii) (enter nil if loss)		3c
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)		3d
	e	Total capital gains (3c + 3d)		3e
4		Income from other sources		
	a	Net income from other sources chargeable to tax at normal applicable rates (6 of Schedule OS) (enter nil if loss)	4a	
	b	Income chargeable to tax at special rates (2 of Schedule OS)	4b	
	c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)	4c	
	d	Total (4a + 4b + 4c) (enter nil if loss)		4d
5		Total of head wise income (1+2+3e+4d)		5
6		Losses of current year set off against 5 (total of 2xiii and 3xiii of Schedule CYLA)		6
7		Balance after set off current year losses (5-6) (total of column 4 of Schedule CYLA+ 2 of Schedule OS)		7
8		Brought forward losses set off against 7 (2xii of Schedule BFLA)		8
9		Gross Total income (7-8) (3xiii of Schedule BFLA + 2 of Schedule OS)		9
10		Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9		10
11		Deductions under Chapter VI-A [w of Schedule VIA and limited to (9-10)]		11
12		Total income (9 - 11)		12
13		Income which is included in 12 and chargeable to tax at special rates (total of column (i) of schedule SI)		13
14		Net agricultural income/ any other income for rate purpose (3 of Schedule EI)		14
15		Aggregate income (12-13+14) [applicable if (12-13) exceeds maximum amount not chargeable to tax]		15
16		Losses of current year to be carried forward (total of row xi of Schedule CFL)		16
17		Deemed income under section 115JC (3 of Schedule AMT)		17

Part B—TTI		Computation of tax liability on total income			
COMPUTATION OF TAX LIABILITY	1	a	Tax payable on deemed total income u/s 115JC (4 of Schedule AMT)	1a	
		b	Surcharge on (a) (if applicable)	1b	
		c	Health and Education Cess @ 4% on (1a + 1b) above	1c	
		d	Total tax payable on deemed total income (1a + 1b + 1c)		1d
	2		Tax payable on total income		
		a	Tax at normal rates on 15 of Part B-TI	2a	
		b	Tax at special rates (total of col. (ii) of Schedule SI)	2b	
		c	Rebate on agricultural income [applicable if (12-13) of Part B-TI exceeds maximum amount not chargeable to tax]	2c	
		d	Tax Payable on Total Income (2a + 2b - 2c)		2d
	3		Rebate under section 87A		3
	4		Tax payable after rebate (2d - 3)		4
	5		Surcharge	Surcharge computed before marginal relief	Surcharge after marginal relief
		i	@ 25% of 15(ii) of Schedule SI	5i	ia
		ii	@10% or 15%, as applicable	5ii	iaa
		iii	On [(4) - 15(ii) of Schedule SI - tax on incomes referred in 5(ii) above]	5iii	
		iv	Total ia + iia		5iv
6		Health and Education Cess @ 4% on (4 + 5iv)		6	
7		Gross tax liability (4 + 5iv + 6)		7	
8		Gross tax payable (higher of 1d and 7)		8	
8a		Tax on income without including income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC (8-8b)		8a	
8b		Tax deferred - relatable to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC		8b	
8c		Tax deferred from earlier years but payable during current AY (total of col 7 of schedule Tax deferred on ESOP)		8c	

	9	Credit u/s 115JD of tax paid in earlier years (<i>applicable only if 7 is higher than 1d</i>) (row 5 of Schedule AMTC)				9		
	10	Tax payable after credit u/s 115JD (8a + 8c - 9)				10		
TAXES PAID	11	Tax relief						
		a	Section 89(Please ensure to submit Form 10E)	11a				
		b	Section 90/ 90A (2 of Schedule TR)	11b				
		c	Section 91 (3 of Schedule TR)	11c				
		d	Total (11a + 11b + 11c)		11d			
		12	Net tax liability (10 – 11d) (<i>enter zero if negative</i>)				12	
		13	Interest and fee payable					
			a	Interest for default in furnishing the return (section 234A)	13a			
			b	Interest for default in payment of advance tax (section 234B)	13b			
			c	Interest for deferment of advance tax (section 234C)	13c			
		d	Fee for default in furnishing return of income (section 234F)	13d				
		da	Fee for furnishing revised return of income (section 234-I)	13da				
		e	Total Interest and Fee Payable (13a+13b+13c+13d+13da)		13e			
	14	Aggregate liability (12 + 13e)				14		
TAXES PAID	15	Taxes Paid						
		a	Advance Tax (<i>from column 5 of 20A</i>)	15a				
		b	TDS (<i>total of column 5 of 20B and column 9 of 20C</i>)	15b				
		c	TCS (<i>total of column 7(i) of 20D</i>)	15c				
		d	Self-Assessment Tax (<i>from column 5 of 20A</i>)	15d				
		e	Total Taxes Paid (15a + 15b + 15c + 15d)		15e			
	16	Amount payable (<i>Enter if 14 is greater than 15e, else enter 0</i>)				16		
	17	Refund (<i>If 15e is greater than 14</i>) (<i>Refund, if any, will be directly credited into the bank account</i>)				17		
BANK ACCOUNT	18	Do you have a bank account in India (Non- Residents claiming refund with no bank account in India may select No)					Select Yes or No	
		Sl.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Bank	Account Number	Type of account (Dropdown to be provided by e-filing utility)	Select Account for refund credit (tick at least one account ✓)	
		i					<input type="checkbox"/>	
		ii					<input type="checkbox"/>	
		Note: 1. All bank accounts held at any time are to be reported, except dormant A/c. 2. In case multiple accounts are selected, the refund will be credited to one of the validated accounts after processing the return.						
		Rows can be added as required						
		ii.	b) Non- residents, not having bank account in India may, at their option, furnish the details of one foreign bank account:					
			Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN	
		Rows can be added as required						
	19	Do you at any time during the previous year, (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? <i>[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]</i>				<input type="checkbox"/> Yes	<input type="checkbox"/> No	

20 TAX PAYMENTS																
A Details of payments of Advance Tax and Self-Assessment Tax																
ADVANCE/SELF	SI No	BSR Code				Date of Deposit (DD/MM/YYYY)				Serial Number of Challan			Amount (Rs)			
	(1)	(2)				(3)				(4)			(5)			
	i															
	ii															
	iii															
	iv															
NOTE ► Enter the totals of Advance tax and Self-Assessment tax in SI No. 15a & 15d of Part B-TTI																
B Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]																
TDS ON SALARY	SI No	Tax Deduction Account Number (TAN) of the Employer				Name of the Employer				Income chargeable under Salaries			Total tax deducted			
	(1)	(2)				(3)				(4)			(5)			
	I															
	II															
NOTE ► Please enter total of column 5 in 15b of Part B-TTI																
C Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 16B/16C/16E furnished by Deductor(s)]																
I	SI No	TDS credit relating to self /other person [spouse as per section 5A/other person as per rule 37BA(2)]	PAN/Aadhaar No. of Other Person (if TDS credit related to other person)	TAN of the Deductor/ PAN/Aadhaar No. of Tenant/Buyer	Section under which TDS is deducted	Unclaimed TDS brought forward (b/f)		TDS of the current Financial Year (TDS deducted during FY 2025-26)		TDS credit being claimed this Year (only if corresponding income is being offered for tax this year, not applicable if TDS is deducted u/s 194N)			Corresponding Receipt/withdrawals offered		TDS credit being carried forward	
						Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of spouse as per section 5A or any other person as per rule 37BA(2) (if applicable)	Claimed in own hands	Claimed in the hands of spouse as per section 5A or any other person as per rule 37BA(2) (if applicable)		Gross Amount	Head of Income		
	(1)	(2)	(3)	(4)	4a	(5)	(6)	(7)	(8)	(9)	(10)		(11)	(12)	(13)	
								Incom e	TD S		Incom e	TD S	PAN/Aadhaar No.			
D Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]																

TDS ON OTHER INCOME	Sl. No.	TCS credit relating to self /other person [spouse as per section 5A/ other person as per rule 37BA(2)]	Tax Deduction and Tax Collection Account Number of the Collector	PAN of other Person (if TCS credit related to other person)	Unclaimed TCS brought forward (b/f)		TCS of the current fin. Year		TCS credit being claimed this Year		TCS credit being carried forward	
					Fin. Year in which collected	Amount b/f	Collected in own hands	Collected in the hands of spouse as per section 5A or any other person as per rule 37-I(1) (if applicable)	Claimed in own hands	Claimed in the hands of spouse as per section 5A or any other person as per rule 37-I(1) (if applicable)		
										TCS		PAN
	(1)	2(i)	(2)(ii)	(3)	(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)	(8)	
										TCS	PAN	
	i											
NOTE ▶ Please enter total of column 7(i) in 15c of Part B- TTI												

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961 (43 of 1961).

I further declare that I am making return in my capacity as _____ and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable in a case where return is furnished under section 92CD)

Date		Place		Sign here →
If the return has been prepared by a Tax Return Preparer (TRP) give further details below:				
Identification No. of TRP		Name of TRP		Counter Signature of TRP
If TRP is entitled for any reimbursement from the Government, amount thereof				

[No. 46/2026/F. No. 370142/6/2026-TPL]

PRADEEP SHARMA, Dy. Secy., Tax Policy and Legislation

Note.- The Income-tax Rules, 1962 rules were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section(ii) vide number S.O. 969 (E), dated the 26th March, 1962 and was last amended vide notification GSR. 226(E), dated the 30th March, 2026